

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

8947

LOK SABHA

Monday, 1st August, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-53 A.M.

PAPERS LAID ON THE TABLE

SUMMARY OF BUDGET ESTIMATES OF REVENUE AND EXPENDITURE OF AIR INDIA INTERNATIONAL CORPORATION FOR 1955-56.

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the Table a copy of the summary of the budget estimates of Revenue and Expenditure of the Air India International Corporation for the year 1955-56, under sub-rule (5) of rule 3 of the Air Corporation Rules, 1954 [See Appendix III, annexure No. 16]

NOTIFICATION UNDER INSURANCE ACT, 1938

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table a copy of the Ministry of Finance Notification No. S.R.O. 901, dated the 26th April, 1955, under sub-section (2) of section 2C of the Insurance Act, 1938. [Placed in Library. See No. S-229/55]

LEAVE OF ABSENCE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in its Tenth Report has 182 L.S.D.—1

8948

recommended that leave of absence may be granted to the following Members for the periods indicated in the Report: (1) Rt. Rev John Richardson (2) Shri N. C. Chatterjee (3) Shri Rohini Kumar Chaudhuri (4) Shri Tridib Kumar Chaudhuri (5) Dr. N. B. Khare (6) Shri B. Shiva Rao (7) Shrimati Ila Palchoudhuri (8) Shri C. P. Mathew (9) Shri Sofi Mohd. Akbar. I take it that the House agrees with the recommendations of the Committee.

Several Hon. Members: Yes.

Leave was granted.

Mr. Speaker: The Members will be informed accordingly.

ELECTION TO COMMITTEE

PUBLIC ACCOUNTS COMMITTEE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of rule 242 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among their number to serve on the Committee on Public Accounts for the unexpired portion of the year 1955-56 vice Shri V. V. Giri resigned."

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of rule 242 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among their number to serve on the Committee on Public Accounts for the unexpired portion of the

[Mr. Speaker]

year 1955-56 vice Shri V. V. Giri resigned."

The motion was adopted.

Mr. Speaker: I have to inform the House that the following dates have been fixed for receiving nominations and withdrawal of candidatures and for holding election, if necessary, in connection with the Committee on Public Accounts:

Date for nominations.	Date for withdrawal.	Date for election.
2-8-1955	3-8-1955	5-8-1955

The nominations to the Committee and the withdrawal of candidatures will be received in the Parliamentary Notice Office upto 4 P.M. on the dates mentioned for the purpose.

The election, which will be conducted by means of the single transferable vote, will be held in Committee Room No. 62, First Floor, Parliament House between the hours 11 A.M. to 1-30 P.M.

PRESS AND REGISTRATION OF BOOKS (AMENDMENT) BILL, 1952

The Minister of Information and Broadcasting (Dr. Keskar): I beg to move for leave to withdraw the Bill further to amend the Press and Registration of Books Act, 1867.

Mr. Speaker: The question is:

"That leave be granted to withdraw the Bill further to amend the Press and Registration of Books Act, 1867."

The motion was adopted.

Mr. Speaker: The Bill is therefore withdrawn.

PRESS AND REGISTRATION OF BOOKS (AMENDMENT) BILL, 1955

The Minister of Information and Broadcasting (Dr. Keskar): I beg to move for leave to introduce a Bill

further to amend the Press and Registration of Books Act, 1867.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Press and Registration of Books Act, 1867."

The motion was adopted.

Dr. Keskar: I introduce the Bill.

STATE BANK OF INDIA (AMENDMENT) BILL

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to move for leave to introduce a Bill to amend the State Bank of India Act, 1955.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the State Bank of India Act, 1955."

The motion was adopted.

Shri A. C. Guha: I introduce the Bill.

PAPER LAID ON THE TABLE

STATEMENT GIVING REASONS FOR PROMULGATING THE STATE BANK OF INDIA (AMENDMENT) ORDINANCE

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy of the explanatory statement giving reasons for the immediate legislation by ordinance as required under rule 89(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. (See Appendix III, annexure 24.)

INDIAN TARIFF (AMENDMENT) BILL, 1955

Mr. Speaker: Before we proceed to the usual business, I have to make a statement. The Indian Tariff (Amend-